

REVISED

ITEM NO.101

COURT NO.8

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal Nos.6949-6950/2004

THE COMMISSIONER

Appellant(s)

VERSUS

MAHINDRA AND MAHINDRA LTD. THROUGH M.D.

Respondent(s)

WITH

C.A. No. 5320/2012 (IX)

C.A. No. 5319/2012 (IX)

SLP(C) No. 20625/2012 (III)

C.A. No. 890/2012 (XIV)

C.A. No. 10169/2010 (IX)

C.A. No. 10168/2010 (IX)

C.A. No. 3624/2012 (XI -A)

C.A. No.5751/2011

C.A. No. 1214/2012 (XIV)

C.A. No. 780/2012 (XII)

C.A. No. 2164/2012 (XIV)

SLP(C) No. 20144/2012 (III)

C.A. No. 7951/2012 (IX)

SLP(C) No. 4008/2014 (III)

SLP(C) No. 5782/2014 (III)

C.A. No. 4345/2014 (XII)

SLP(C) No. 18964/2014 (IV-A)

SLP(C) No. 24752/2014 (III)

SLP(C) No. 4977/2015 (IX)

C.A. No. 6942/2015 (III)

SLP(C) No. 6648/2016 (IX)

(Connected with D.No.26580/2003)

SLP(C) No. 29776/2016 (XII)

(List alongwith Civil Appeal No. 5751/2011.)

Date : 14-12-2017 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

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Ms. Kavita Jha, AOR

M/S. Parekh & Co., AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.

Judgment reserved.

C.A. No. 6931/2017

A request has been made by learned counsel for the appellant in this matter to detag this appeal.

As requested, detagged.

(ASHA SUNDRIYAL)  
COURT MASTER

(CHANDER BALA)  
BRANCH OFFICER

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